

Application for grant of Certificate of Registration rejected

September 21, 1999

The Reserve Bank of India, in exercise of the powers conferred on it under Section 45 IA of the Reserve Bank of India Act, 1934, has rejected the applications for grant of a certificate of registration submitted by the undernoted financial companies:

<u>Sr.No.</u>	<u>Name of the Company</u>	<u>Rejected on</u>
1.	M/s. Marvellous General Finance & Investment Ltd., 22, Anna Salai, Tiruvannamalai - 600 601.	20.9.1999
2.	M/s. Sneha Sindhu Securities Ltd., Door No.3-5-762, Vittalwadi X Roads, Narayanaguda, Hyderabad - 500 029.	20.9.1999
3.	M/s. Sri Anuvani Finance Pvt. Ltd., Hotel Sri Murugan Building, 56, Davey & Co. Lane, Coimbatore - 641 018.	20.9.1999

As such, the above companies cannot transact the business of non-banking financial institution as defined in Clause (a) of Section 45 I of the Reserve Bank of India Act, 1934.

Rupambara Padhi
Manager

Press Release : 1999-2000/408